**SUPPLEMENT TO THE PUBLIC ANNOUNCEMENT OF MARCH 27, 2009 TO THE SHAREHOLDERS OF NOVARTIS INDIA LIMITED**

**(Registered Office Address: Sandoz House, Shivsagar Estate, Dr Annie Besant Road, Worli, Mumbai 400 018)**

This Supplemental Public Announcement is issued to the shareholders of Novartis India Limited ("the **Target**") by DSP Merrill Lynch Limited ("**DSPML**" or "**Manager to the Offer**"), on behalf of Novartis AG (the "**Acquirer**"), pursuant to Regulation 11(1) of, and in compliance with, the Securities and Exchange Board of India (the "**SEBI**") (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "**Regulations**") in continuation of, and in conjunction with the public announcement dated March 27, 2009 ("**PA**"), the Letter of Offer dated May 14, 2009 and the corrigendum to the shareholders of the Target dated May 15, 2009. Capitalized terms used in this Supplemental Public Announcement but not defined shall have the same meaning as assigned in the PA.

The shareholders of the Target may note the following:

1. Upward Revision of the price of the Offer (the "**Offer Price**") to the shareholders of the Target as follows:

| | **Original Offer Price** | **Revised Offer Price** |
|---|---|---|
| Offer Price (per fully paid-up equity share of Target) | Rs. 351 per Share (Rupees Three Hundred and Fifty One) | Rs. 450 per Share (Rupees Four Hundred and Fifty) |

2. Pursuant to the upward revision in the Offer Price, the maximum consideration required to meet the obligation of Offer assuming 100% acceptance is Rs. 5,609,119,500/- (Rupees Five Billion Six Hundred and Nine Million One Hundred and Nineteen Thousand and Five Hundred only) ('**Revised Maximum Consideration**').

3. The existing financial arrangement in terms of the Bank Guarantee and cash deposited in the Escrow Account as on date is in excess of the minimum amount required under the Regulations. The Manager to the Offer is satisfied about the ability of the Acquirer to implement the Offer in accordance with the Regulations as firm financial arrangement are in place to fulfill the obligations under the Regulations.

4. The Offer closes on Monday, June 8, 2009

The other terms and conditions of the Offer remain unchanged.

Date: May 27, 2009

This Announcement will also be available on the SEBI's website *(www.sebi.gov.in)*

**Issued by the Manager to the Offer on behalf of the Acquirer**

DSP Merrill Lynch

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